
(2000) 04 AHC CK 0054

In the Allahabad High Court

Case No : Civil Miscellaneous Writ Petition No. 2857I of 1998

Abhishek Mathur

APPELLANT

Vs

Central Board of Secondary Edu.& Anr.

RESPONDENT

Date of Decision : 17-04-2000

Acts Referred:

Citation : (2000) 04 AHC CK 0054

Hon'ble Judges : I.M.Quddusi, J

Final Decision : Dismissed

Judgement

I. M. Quddusi, J.—By means of this writ petition, the petitioner has prayed for issuing a writ ii, ihe nature of mandamus

commanding the respondents to produce the answer books before this Court in order to ensure the identification of the same and also to reevaluate the petitioner's answer book visavis containing Roll No. 5244420 and to give consequential relief of passing the examination of Class XIIth conducted by CBSC Board. It has been averred in the writ petition that the petitioner attempted 20 questions for 37 marks, in Chemistry, 15 questions for 37 marks in Physics but he has been shown to have only received 7 marks in Physics and 11 in Chemistry Theory, whereas he has been shown to have secured 30 marks in practical of each aforesaid subjects. There is no system of reevaluation in CBSC Board or showing the copy.

2. In the counteraffidavit filed by Sri Subhash Kumar Chopra, Regional Officer, CBSC Board, Allahabad, it has been stated that evaluation of the answer books are done by qualified and experienced examiners. The petitioner has been correctly awarded the marks. The relevant record was also produced and was perused by this Court, but this Court could not find anything adverse, hence at this stage, no interference is required in exercise of jurisdiction under Article 226 of the Constitution of India.

3. The writ petition is accordingly dismissed.